

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**8. CA 460/2023 In CP/706(MB)2018**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2023**

**NAME OF THE PARTIES: - Rajnesh Jain**  
**V/s**  
**Graham Firth Steel Products**  
**(India) Limited**

**Section: Application under any other provisions 241-242**

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**ORDER**

**CA 460/2023:** - Adv. Gaurav Shrawat appeared for the Applicant. None appeared for the Respondent. This CA has been filed by the Petitioner seeking withdrawal of the CP.No.706(MB)2018 on account of facts the matter has been settled between the parties and consent terms dated 16.08.2018 which are annexed with the CA (Exhibit-1). Taking into consideration the fact that the matter has been settled between the parties and the Consent Terms also been taken on record, CA.460/2023 is allowed and **CP.No.706(MB)2018 is hereby dismissed as withdrawn**. With the aforesaid observation, **CA.460/2023 is allowed and disposed of** accordingly. Filed be consigned to records. All the pending IAs/MAs/CAs in this Company Petition shall also stand disposed of accordingly.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**

*JAGDISH*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**